

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No. 325 of 2019

IN THE MATTER OF:

Shankar Sundaram

...Appellant

Versus

Amalgamations Ltd & Ors.

...Respondents

With

Comp. Appeal (AT) No. 328 of 2019

IN THE MATTER OF:

Shankar Sundaram

...Appellant

Versus

Amalgamations Ltd (P) & Ors.

...Respondents

Present:

For Appellant:- Mr. K.Ravi, Sr. Advocate along with Mr. R.Murugan and Mr. Shanthn Singh, Advocates

For Respondent: Mr. Krishna Srinivasan with Ms. Jathi Ara and Mr. Dwarakesh P, Advocates for Respondent No.1, 3, 5, 6- 11, 13 & 16.

Mr. Thriyambak Kannan and Ms. Rohini Nysa, Advocates for Respondent No.24-26.

O R D E R

25.02.2020 Learned counsel for the parties submit that the Respondent Company is a family held company and the settlement talks are going on and settlement will take place within a month. Therefore, they seek adjournment. Prayer allowed.

In the meanwhile, the Respondents are directed to file their reply-affidavit till 13.03.2020, rejoinder, if any, be filed till 20.03.2020.

Let the Appeals be fixed for hearing on **17th April, 2020.**

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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